



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

वेबसाइट : [www.rbi.org.in/hindi](http://www.rbi.org.in/hindi)

Website : [www.rbi.org.in](http://www.rbi.org.in)

ई-मेल/email : [helpdoc@rbi.org.in](mailto:helpdoc@rbi.org.in)



संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस. मार्ग, फोर्ट, मुंबई- 400 001

Department of Communication, Central Office, S.B.S. Marg, Fort, Mumbai- 400 001

फोन/Phone: 022 - 2266 0502

April 04, 2022

**Reserve Bank of India imposes monetary penalty on Samata Cooperative Development Bank Ltd., Kolkata (West Bengal)**

The Reserve Bank of India (RBI) has imposed, by an order dated March 22, 2022, a monetary penalty of ₹1.00 lakh (Rupees One lakh only) on the Samata Cooperative Development Bank Limited, Kolkata, (West Bengal) (the bank) for contravention of/ non-adherence with the directions issued by RBI to Urban Cooperative Bank on 'Exposure Norms and Statutory / Other Restrictions – UCBs'. This penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 (4) (i) and Section 56 of the Banking Regulation Act, 1949, taking into account the failure of the bank to adhere to the aforesaid directions issued by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

**Background**

The scrutiny report of the bank based on its financial position as on March 31, 2019, revealed, inter alia, that the bank had not adhered to the ceiling on unsecured advances for individual/group borrowers (with or without surety) in contravention of/ non-adherence with the directions issued by RBI on 'Exposure Norms & Statutory/Other Restrictions-UCBs'. Based on the same, a Notice was issued to the bank advising it to show cause as to why penalty should not be imposed for non-compliance with the directions.

After considering the bank's reply and oral submissions made during the personal hearing, RBI came to the conclusion that the aforementioned charge of non-compliance with RBI directions was substantiated and warranted imposition of monetary penalty.